

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA NO. 676 OF 2016 IN
APPEAL NO. 325 OF 2016**

Dated: 4th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

M/s DSL Hydrowall Pvt. Ltd.	Appellant(s)
Vs.		
Himachal Pradesh State Electricity Regulatory Commission & Anr...		Respondent(s)
Counsel for the Appellant(s) :	Mr. M.G. Ramachandran Ms. Ranjitha Ramachandran Mr. Shubham Arya	
Counsel for the Respondent(s) :	Mr. Pradeep Misra for R-1 Mr. Anand K. Ganesan Mr. Sandeep Rajpurohit for R-2	

ORDER

I.A. No. 676 of 2016

(Appl. for stay)

We have heard learned counsel for the parties.

Looking into the controversy involved, we are of the opinion that the main matter should be decided expeditiously. Therefore, list the main appeal for further hearing on **31.01.2017**. Learned counsel for the Respondents may file reply on or before 19.01.2017 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 30.01.2017 after serving copy on the other side. *In the meantime, without prejudice to the rights and contentions of the Respondents, no coercive steps be taken against the Appellant.*

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**